

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Shri Gireesh B Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K. Singhal, Member

Petition No. SM /10 /2014

Date of Order: 20.6.2014

In the matter of

Non-Compliance of Regulation 8 (6) Central Electricity Regulatory Commission
(Sharing of Inter State Transmission Charges and Losses) Regulations, 2010.

And

In the matter of

1. Southern Regional Load Despatch Center (SRLDC)
29, Race Course Cross Road,
Bengaluru - 560009

2. National Load Despatch Center (NLDC)
B-9, Qutab Institutional Area,
Katwaria Sarai,
New Delhi -110016

3. Central Transmission Utility (CTU)
Saudamini, Plot no. 2,
Sector-29, Gurgaon - 122001

4. Southern Region Power Committee (SRPC)
29, Race Course Cross Road,
Bengaluru - 560009

...Respondents

5. Udupi Power Corporation Ltd.
Second Floor, Le-Parc Richmonde, 51,
Richmond Road, Bengaluru - 560025

6. Punjab State Power Corporation Ltd.
The Mall,
Patiala – 147001

7. Power Company of Karnataka Ltd.
KPTCL Building, Kaveri Bhavan,
K.G.Road, Bengaluru - 560009

8. Bangalore Electricity Supply Company Ltd.
K.R. Circle,
Bengaluru - 560001

9. Mangalore Electricity Supply Company Ltd.
Paradigm Plaza, AB Shetty Circle,
Mangalore - 575001

10. Gulbarga Electricity Supply Company Ltd.
Station Main Road, Gulbarga-585102

11. Hubli Electricity Supply Company Ltd.
Corporate Office, Navanayar, PB Road,
Hubli-580 025

12. Chamundeshwari Electricity Supply Company Ltd
Corporate office, No. 927, LJ Avenue, New Kantaraya
Urs Road, Sarwathipuram, Mysore-270 009

.....**Proforma Respondents**

ORDER

Regulation 8 (6) of Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 (hereinafter "Sharing Regulations") provides that long-term customers availing supplies from inter-State generating stations shall share the transmission charges from the date of commercial operation of the generating station. Regulation 8 (6) of the Sharing Regulations is extracted as under:

"For Long Term customers availing supplies from inter-state generating stations, the charges payable by such generators for such Long Term supply shall be billed directly to the respective Long Term customers based on their share of capacity in such generating stations. Such mechanism shall be effective only after "commercial operation" of the generator. Till then, it shall be the responsibility of generator to pay these charges"

2. The first and second units of Udupi generating station of Udupi Power Company Ltd. (UPCL) were commissioned on 11.11.2010 and 19.8.2012, respectively. UPCL is supplying 845 MW power to the distribution companies of Karnataka and 94 MW to distribution company of Punjab and the scheduling from the generating station is being carried out by State Load Despatch Centre, Karnataka.

3. It has come to our notice that for computation of injection and withdrawal charges under POC mechanism, LTA quantum of UPCL is not being considered which results in higher uniform charges for all other DICs. As a result, the cost of transmission system used by UPCL is being wrongly socialized among the DICs.

4. Regulation 8 (6) of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters), 2009 stipulates that "the grant of connectivity shall not entitle an applicant to interchange any power with the grid unless it obtains long-term access, medium-term open access or short-term open access." It is not clear whether UPCL has been granted LTA by CTU and whether UPCL has entered into BPTA or long-term access agreement with CTU.

5. In the above background, we direct CTU to clarify its position in regard to the following:

(a) Whether LTA has been granted to UPCL? If yes, details of LTA granted and date of its effectiveness.

(b) Whether UPCL has signed the BPTA or long-term access agreement with CTU ? if yes, a copy of the same be placed on record. If no, the reasons for not cancelling LTA be furnished.

(c) Whether data regarding LTA of UPCL was shared with the Implementing Agency for PoC computation? If not, the reasons for not sharing the information may be furnished.

6. It has come to our notice that the matter regarding non-inclusion of UPCL for PoC computation has been discussed in various meetings at SRPC Forum. We direct SRPC Secretariat to submit the details of deliberations held and recommendations of SRPC in this regard.

7. NLDC is directed to explain as to whether non-inclusion of UPCL in the PoC charges was brought to the notice of CTU and if so, the response of CTU thereon.

8. SRLDC is directed to explain as to how injection of UPCL is reflected in the schedule of Karnataka and Punjab.

9. Requisite details as sought in paras 5,6, 7 and 8 above shall be filed by 30.6.2014.

10. The matter shall be listed for hearing on 8.7.2014.

Sd/-
(A.K. Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B Pradhan)
Chairperson